

ITEM NO.107

COURT NO.9

SECTION III-A

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Civil Appeal No(s). 2441/2015

WINDSOR PARK R.W.A.

Appellant(s)

VERSUS

VICE CHAIRMAN, GDA & ORS.

Respondent(s)

(IA No. 11/2015 - EXEMPTION FROM FILING O.T., IA No. 9/2013 - EXEMPTION FROM FILING O.T., IA No. 197811/2023 - EXEMPTION FROM FILING O.T., IA No. 14/2016 - EXEMPTION FROM FILING O.T., IA No. 12/2016 - EXEMPTION FROM FILING O.T., IA No. 22384/2022 - INTERVENTION/IMPLEADMENT, IA No. 197810/2023 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES, IA No. 8/2013 - PERMISSION TO FILE ANNEXURES, IA No. 13/2016 - PERMISSION TO FILE ANNEXURES IA No. 10/2015 - PERMISSION TO PLACE ON RECORD SUBSEQUENT FACTS)

WITH

SLP(C) No. 21898-21899/2016 (XI)

Date : 22-11-2023 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE VIKRAM NATH
HON'BLE MR. JUSTICE RAJESH BINDAL

For Appellant(s) Mr. Puneet Singh Bindra, AOR
Ms. Simronjeet, Adv.
Mr. Akshay Sharma, Adv.
Mr. Rishabh Gupta, Adv.
Mr. Sameer Sethi, Adv.
Ms. Ruchi Kohli, AOR

For Respondent(s) Mr. Ravindra Raizada, Sr. A.A.G. (NP)
Mr. Rajeev Kumar Dubey, Adv.
Mr. Chandrika Mishra, Adv.
Mr. Ashiwan Mishra, Adv.
Mr. Kamendra Mishra, AOR

Mr. Santosh Mishra, AOR

Mr. Pradeep Misra, AOR
Mr. Daleep Dhyani, Adv.
Mr. Suraj Singh, Adv.
Mr. Manoj Kumar Sharma, Adv.
Mr. Bhuwan Chandra, Adv.

Ms. Ruchi Kohli, AOR
Mr. Lal Pratap Singh, Adv.
Mr. Umesh Pratap Singh, Adv.
Mr. Arjun Aggarwal, Adv.
Mr. Vishal Singh, Adv.
Mr. Bhaskar Aditya, Adv.

Mr. Nikilesh Ramachandran, AOR

Mr. Krishnanand Pandeya, AOR

Mr. Avijit Mani Tripathi, AOR

Mr. Sarad Kumar Singhania, AOR

UPON hearing the counsel the Court made the following
O R D E R

Considering the facts of the case and the nature of litigation, we are of the view that an effort should be made to settle the issues outside the Court amicably.

For the said purpose, learned counsel for the parties are also agreeable.

Accordingly, we grant eight weeks' time to the parties to sit down together and sort out the issues amicably.

List these matters in month of February, 2024.

In case of any relevant development requiring urgent listing of these cases, it would be open for the parties to make a request for listing by moving an application for mentioning.

(NEETU KHAJURIA)
ASTT. REGISTRAR-cum-PS

(NIDHI WASON)
COURT MASTER